

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:166
ANSWERED ON:05.07.2004
CHILD LABOUR ELIMINATION PROGRAMME
Adhalrao Patil Shri Shivaji

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the child labour elimination programmes have not been able to achieve their objective;
- (b) if so, the details thereof;
- (c) whether more stringent laws are needed to tackle the problem; and
- (d) if so, the initiatives being taken in this direction?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA)

(a): No Sir.

(b): Does not arise.

(c) & (d): There is already a Child Labour (Prohibition & Regulation) Act, 1986 which prohibits employment of children under the age of 14 in certain occupations and processes contained in Schedule - A & B of the Act. Section 17 of the Act empowers the State Governments and other appropriate agencies for enforcement of the Act. During the Tenth Plan, it is proposed to redouble the efforts to ensure implementation of Child Labour (Prohibition & Regulation) Act, 1986.